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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA**

ON THE 21st OF APRIL, 2022

WRIT PETITION No. 9430 of 2022

Between:-

FAREEDA BEE

.....PETITIONER

(BY SHRI ARHAR WARSII - ADVOCATE)

AND

1. **THE STATE OF MADHYA PRADESH THROUGH CHIEF SECRETARY VALLABH BHAWAN, SACHIVALAYA, BHOPAL (MADHYA PRADESH)**
2. **DEPARTMENT OF HOME AFFAIRS STATE OF M.P. THR PRINCIPAL SECRETARY VALLABH BHAWAN, SACHIVALAYA, BHOPAL (MADHYA PRADESH)**
3. **COLLECTOR COLLECTORATE BUILDING, NEAR NAV GRAH MANDIR, MELA MAIDAN, DIST KHARGONE (MADHYA PRADESH)**
4. **INSPECTOR GENERAL OF POLICE 50-A, INCOME TAX, COLONY RESIDENCY AREA INDORE (MADHYA PRADESH)**
5. **CHIEF MUNICIPAL OFFICER NAGAR PALIKA PARISHAD TOWN HALL, M.G. ROAD, KHARGONE (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI PUSHYAMITRA BHARGAVA - ADDITIONAL ADVOCATE
GENERAL FOR THE RESPONDENTS ON ADVANCE COPY)***

.....
This petition coming on for hearing this day, the court passed the following:

ORDER

The petition is filed on apprehension that the respondents may demolish the structure of the house of the petitioner without following the due process of law.

Learned Additional Advocate General for the respondents/State submits that no action shall be taken against the petitioner for demolition of the house without following due process of law.

In view of the aforesaid statement made on behalf of the respondents/State,

the present petition is disposed off.²

CC today.

(VIJAY KUMAR SHUKLA)
JUDGE

soumya

